

(J.H.C. Sch. 1-7)

From:

Nikesh Kumar Sinha
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449

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File No. XXII(6)/1/2021-22/Apptt.

Letter No. _____/Apptt.

Dated: _____

To

1. Mr. Sanjay Pratap, District & Additional Sessions Judge, Ramgarh.
2. Mr. Amresh Kumar, District & Additional Sessions Judge-cum-Special Judge, Anti Corruption Bureau, Daltonganj.
3. Mr. Niraj Kumar Vishwakarma, District & Additional Sessions Judge-cum-Special Judge, Anti Corruption Bureau, Dhanbad.
4. Mr. Shwayambhu, District & Additional Sessions Judge-cum-Special Judge, CBI, Dhanbad.
5. Mr. Ajay Kumar Singh, District & Additional Sessions Judge, Koderma.
6. Mr. Rajesh Sinha, District & Additional Sessions Judge, Bermo at Tenughat (Bokaro).
7. Mr. Vishal Srivastava, Additional Judicial Commissioner-cum-Special Judge, CBI (AHD), Ranchi.
8. Mr. Tarun Kumar, District & Additional Sessions Judge, Koderma.
9. Mrs. Garima Mishra, Special Judge, POCSO Act, Deoghar.
10. Mr. Yogesh Kumar Singh, District & Additional Sessions Judge, Bokaro.
11. Mr. Raj Kumar Mishra, District & Additional Sessions Judge-cum-Special Judge, CBI, Dhanbad.
12. Mr. Dinesh Kumar, Additional Judicial Commissioner-cum-Special Judge, Elected MP and MLA, Ranchi.
13. Mr. Madhuresh Kumar Verma, Additional Judicial Commissioner, Ranchi.
14. Mr. Akhilesh Kumar, District & Additional Sessions Judge-cum-Special Judge, Elected MP and MLA, Dhanbad.
15. Mr. Prabhat Kumar Sharma, Additional Judicial Commissioner-cum-Special Judge, CBI (other than AHD), Ranchi.
16. Mr. Anil Kumar No. 2, District & Additional Sessions Judge, Bermo at Tenughat (Bokaro).
17. Mr. Vinod Kumar Tiwari, District & Additional Sessions Judge, Godda.
18. Mr. Manoj Kumar Tripathi, District & Additional Sessions Judge, Latehar.
19. Md. Asif Equbal, Special Judge, POCSO Act, Ranchi.
20. Mrs. Kashika M Prasad, District & Additional Sessions Judge-cum-Special Judge, Offences under SC & ST Act, Hazaribagh.
21. Mr. Somendra Nath Sikdar, District & Additional Sessions Judge, Giridih.
22. Mrs. Kalpana Hazarika, District & Additional Sessions Judge-cum-Special Judge, Anti Corruption Bureau, Chaibasa.
23. Mr. Abhimanyu Kumar, District & Additional Sessions Judge, Daltonganj.
24. Mr. Abhas Verma, District & Additional Sessions Judge, Jamshedpur.
25. Mr. Piyush Srivastava, District & Additional Sessions Judge, Giridih.
26. Mrs. Neerja Ashri, District & Additional Sessions Judge, Giridih.
27. Mr. Satyakam Priyadarshi, District & Additional Sessions Judge, Khunti.
28. Mr. Sachindra Nath Sinha, District & Additional Sessions Judge, Gumla.
29. Mr. Arvind Kumar No. 2, District & Additional Sessions Judge, Lohardaga.
30. Mr. Kankan Pattadar, District & Additional Sessions Judge, Saraikela.
31. Mr. Chaudhary Ahsan Moiz, District & Additional Sessions Judge, Pakur.
32. Mr. Braj Kishore Pandey No. 2, District & Additional Sessions Judge-cum-Special Judge, Land Acq., Hazaribagh.
33. Mr. Prem Shankar, District & Additional Sessions Judge, Chatra.
34. Mr. Vijay Kumar Srivastava, District & Additional Sessions Judge, Deoghar.
35. Mr. Rakesh Chandra, District & Additional Sessions Judge, Chatra.
36. Mr. Prem Nath Pandey, Special Judge, POCSO Act, Daltonganj.

37. Mr. Sanjeev Bhatia, District & Additional Sessions Judge, Deoghar.
38. Mr. Laxman Prasad, District & Additional Sessions Judge-cum-Special Judge, Elected MP and MLA, Dumka.
39. Mr. Sanjeev Kumar Singh, District & Additional Sessions Judge, Garhwa.
40. Mr. Anjane Anuj, Special Judge, POCSO Act, Gumla.
41. Mr. Deepak Malik, District & Additional Sessions Judge-cum-Presiding Officer, MVACTION, Hazaribagh.
42. Mr. Vishal Kumar, Special Judge, POCSO Act, Hazaribagh.
43. Mr. Devesh Kr. Tripathi, District & Additional Sessions Judge, Jamtara.
44. Mr. Amit Kumar, Special Judge, POCSO Act, Latehar.
45. Mr. Shahzad Mohammad Shahzad, Additional Judicial Commissioner, Ranchi.
46. Mr. Dheeraj Kumar, District & Additional Sessions Judge, Sahebganj.
47. Mr. Birendra Kumar Srivastava, Special Judge, POCSO Act, Sahebganj.

Sub: - Nomination to attend the **two days "Webinar on Refresher Training Programme for District & Addl. Sessions Judge in Criminal Matter with CIS Training (R-3) for District & Additional Sessions Judge** (Half of the cadre) (those who have not attended the earlier training programme (R-1) on 2nd and 3rd April, 2022) is **scheduled to be held on 21st and 22nd May, 2022.**

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the two days "Webinar on Refresher Training Programme for District & Addl. Sessions Judges in Criminal Matter with CIS Training" (R-3) **scheduled to be held on 21st and 22nd May, 2022.**

The topics proposed to be covered are:-

- Procedure relating to Framing of charges with specific reference to section 34, 109, 120B and 149 of IPC, joinder & non-joinder of charges and alteration of charge, Effect of non-framing of charge.
- Appreciation Evidences (with special reference to Dying Declaration, P.M. Report, Medical Report, D.N.A., Technology & Electronic Evidence.
- Recording of statements under Section 313 Cr.P.C. with respect to circumstantial evidence, documentary evidence & conspiracy cases.
- Sentencing and compensation.
- Arms Act and Explosive Act with Rules.
- Law regarding Human Trafficking and Challenges before the Court.
- Discussion on Lates Judicial pronouncements of Hon'ble Apex Court & Hon'ble J.H.C. and directions therein including decision in A.B.A. No. 4757 of 2021 Akash Deep Vs. The State of Jharkhand.
- CIS Training

The protocol of connectivity in the said training is given below as mentioned:-

- (i) The officers must use their laptops and earphones provided by the e-committee to void sound echo.
- (ii) Login time is 9.45 A.M. to 10.00 A.M. beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Source.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall jon the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.
Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,

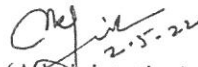
Sd/- **Nikesh Kumar Sinha**

Registrar (Administration)

Memo No. 1577 /Apptt.

Dated, Ranchi, the 02/05/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration)